



MEGHALAYA LEGISLATIVE ASSEMBLY

MAHATMA GANDHI ROAD

SHILLONG – 793001

www.megassembly.gov.in

Bulletin Part - I

BUDGET SESSION THURSDAY, MARCH 14, 2019

The House met at 10 a.m. with the Hon'ble Speaker in the Chair and sat till 1.40 P.m.

The day was allotted for Government Business.

1. QUESTIONS:

Question Nos. 45, 46, 48, 49, 50, 51, 53, 54 and 55 were taken up and disposed off.

2. CALL ATTENTION NOTICE:

Shri Mayralborn Syiem, MLA called the attention of the Minister in-charge Education under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "U Nongsain Hima" dated 06.03.2019 under the caption "Dawa ka AMSSASTA na ka Sorkar ban pyllait noh ia ka tulop kaba 4 bnai".

Shri Lahkmen Rymbui, Minister in-charge Education replied.

3. Shri Lahkmen Rymbui, Minister in-charge Education laid a statement relating to Starred Question No.18 which was replied on 12.03.2019.

4. VOTING ON DEMANDS FOR GRANTS:

Demand Nos. 1, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 15, 16, 17, 18, 19, 20, 21, 22, 23, 25, 26 and 28 were moved and passed by the House.

Grant No.22 - Cut motion was moved by Shri P.T. Sawkmie and Shri H.M Shangpliang.

Shri Comingone Ymbon, Minister GAD replied.

The Cut motion was withdrawn and Grant No.22 was passed.

Grant No.27 - Cut motion was moved by Shri P.T. Sawkmie and Shri H.M Shangpliang.

Shri Samlin Malngiang, Minister PHE replied.

The Cut motion was withdrawn and Grant No.27 was passed.

(At 1.30 P.m.)

The following Grants were guillotined and passed by the House:

Grants Nos. 29 & 30.

5. APPROPRIATION BILLS:

Shri Conrad K. Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation (No. II) Bill, 2019.

6. Shri Prestone Tynsong, Deputy Chief Minister in-charge Parliamentary Affairs moved for suspension of the Second proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No. II) Bill, 2019.

7. The Meghalaya Appropriation (No. II) Bill, 2019 was taken into consideration and passed by the House.

8. BILLS:

Shri Conrad K. Sangma, Chief Minister in-charge Political moved that The Meghalaya Lokayukta (Amendment) Bill, 2019 be taken into consideration.

The Bill was taken into consideration and passed by the House.

9. LAYING AND PRESENTATION:

- a. Shri Conrad K. Sangma, Chief Minister in-charge Finance laid a Statement Showing Quarterly Trends and Review of Receipts-Expenditure of the State in accordance with section 9 (1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
- b. Shri James Pangsang K. Sangma, Minister in-charge Power laid the Eleventh Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2017 – 2018.
- c. Shri Conrad K. Sangma, Chief Minister in-charge Finance presented the following:
 - I. Finance Accounts (Volume I & II) of 2017-18.
 - II. Appropriation Accounts 2017-18.

10. PROROGATION/ADJOURNMENT SINE-DIE:

Since there was no more business to be transacted, the House was prorogued and adjourned sine-die.

11. NATIONAL ANTHEM:

National Anthem was played.



Andrew Simons
Commissioner & Secretary
Meghalaya Legislative Assembly

No.SP/MLA/BLT/BUDGET19/5.,

Dated Shillong, the 14th March, 2019

Copy to:

1. All Members, Meghalaya Legislative Assembly.
2. Legislation Branch, Meghalaya Legislative Assembly.
3. Library Branch, Meghalaya Legislative Assembly.
4. IT Cell, Meghalaya Legislative Assembly.